



2025:DHC:2894-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 24.04.2025

+ W.P.(C) 5221/2025

SATISH KUMAR BADHALIA

.....Petitioner

Through: Mr. Arun Kanwa along with
Mr. Baibhav, Mr. Mohit Saroha
and Mr. Unmukt Bhardwaj,
Advs.

versus

UNION OF INDIA THROUGH SECRETARY AND ORS.

.....Respondents

Through: Mr. Naginder Benipal, SPC
with Mr. Hussain Taqvi, GP,
Mr. Ankir Siwach & Mr. Udit
Vaghela, Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (Oral)

CM APPLs. 23802-03/2025 (Exemption)

1. Allowed, subject to all just exceptions.

W.P.(C) 5221/2025 & CM APPL. 23801/2025

2. This petition has been filed by the petitioner, challenging the Order dated 07.04.2025 passed by the learned Central Administrative Tribunal (PB), New Delhi (hereinafter referred to as 'Tribunal') in Original Application No. 2161/2024 (O.A.) titled *Satish Kumar Badhalia v. Union of India through the Secretary & Ors.*, dismissing the said O.A. filed by the respondent herein.



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3. Brief facts of the case are that the petitioner had filed the above O.A. before the learned Tribunal stating therein that he is working as Lead Hand Fireman 'A' (hereinafter referred to as "LHF 'A' ") at the Vehicle Subgroup Depot (hereinafter referred to as "VSD"), Delhi, which is part of the Fire Fighting Staff. He has been suffering from Prolonged Asthma, Hypertension, Sleep Study, Spine issues (L3, L4, L5, S1 & S2) and knee problems since 2015, due to which he has even given up his promotion and has been retained in the Central Vigilance Department (hereinafter referred to as "CVD"), Delhi.

4. *Vide* a Notification dated 21.05.2019, the CVD, Delhi was disbanded, and the Ordinance Sub-group VSD, New Delhi was created. The sanctioned strength of the LHF in VSD, Delhi was reduced from 6 to 2.

5. *Vide* Order dated 27.05.2023, the petitioner was transferred/redeployed to Jaisalmer (hereinafter referred to as "transfer order"), and *vide* Order dated 04.05.2024, the petitioner was relieved from his current position (hereinafter referred to as "relieving order"). Aggrieved by both the orders, the petitioner filed the above O.A.

6. The petitioner contended therein that the Ministry of Defence had issued a draft guidelines dated 30.01.2020 titled 'Roadmap for Redeployment of Civilian Defence Employees consequent recommendation COT' (hereinafter referred to as "draft guidelines"), wherein it was provided that all Group C civilian employees of the Indian Army affected by the disbandment of the CVD shall be accommodated/adjusted at the same/nearby station i.e. 50-kilometer

